

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.3870 OF 2010

MAHINDER SINGH AND ORS. ... APPELLANT(S)

VERSUS

STATE OF HARYANA AND ORS. ... RESPONDENT(S)

WITH

CIVIL APPEAL NO.3871 OF 2010

O R D E R

1. Case called.
2. None appears on behalf of the appellants.
3. This only shows that the appellants may not be interested in pursuing the case. Accordingly, the Civil Appeals are dismissed for non-prosecution.

.....CJI
(H.L. DATTU)

.....J.
(ARUN MISHRA)

NEW DELHI,
NOVEMBER 26, 2015.

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 3870/2010

MAHINDER SINGH & ORS.

Appellant(s)

VERSUS

STATE OF HARYANA & ORS.

Respondent(s)

(with interim relief and office report)

WITH C.A. No. 3871/2010

(With Interim Relief and Office Report)

Date : 26/11/2015 These appeals were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE ARUN MISHRA

For Appellant(s) Mr. Vimal Chandra S. Dave, Adv. (Not present)

For Respondent(s) Mr. Atul Mangla, Adv.
Mr. Sanjeev Tayal, Adv.

Mr. Kamal Mohan Gupta, Adv. (NP)

UPON hearing the counsel the Court made the following
O R D E R

Case called.

None appears on behalf of the appellants.

This only shows that the appellants may not be interested in pursuing the case. Accordingly, the Civil Appeals are dismissed for non-prosecution, in terms of the signed order.

(G.V.Ramana)
AR-cum-PS(Vinod Kulvi)
Asstt.Registrar

(Signed order is placed on the file)